

HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD

FRIDAY, THE THIRTY FIRST DAY OF JULY

TWO THOUSAND AND TWENTY SIX

:PRESENT:**THE HONOURABLE JUSTICE MOUSHUMI BHATTACHARYA****I.A.No. 2 OF 2026****IN****CRP NO: 2316 OF 2026****Between**

Prestige Acres Private Limited, having its office at Level 19, Sky One, Prestige Skyetech, Nanakramguda, Hyderabad - 500 032. Represented by its Authorised Signatory, Mr. Elapakurthy VVSN Sai Kausik, S/o. Mallikharjuna Rao

...PETITIONER

(Petitioner in CRP NO: 2316 OF 2026
on the file of High Court)

AND

1. Mr. Maddi Rajashekar Reddy, S/o. Sudharshan Reddy, Aged major, Occ Not known to the Petitioner, R/o. Plot No. 113, Government Press Colony, Champapet, Ranga Reddy District, Telangana - 500 079
2. Mr. Doddi Srinivas Kurma, S/ o. not known to the Petitioner, Aged major, Occ Anchor and operator of the YouTube Channel - DSK D6 News, R/o. not known to the Petitioner. Email dsknewstelugu@gmail.com Mobile 9849127622 and 9640870290
3. Google LLC, (operator of the YouTube platform), Indian office at Unit No. 26, The Executive Centre Level 8, DLF Centre, Sansad Marg, Connaught Place, New Delhi - 110 001, Represented by its Resident Grievance Officer for YouTube, Email support-in@google.com
4. Meta Platforms, Inc., a company incorporated in the United States of America, (operator of the Facebook platform), acting through its India Grievance Officer, Email FBGOIndia@fb.com.
5. WhatsApp LLC, Unit B8 and B10, The Executive Centre, Level 18, DLF Cyber City, Building No. 5, Tower-A, Phase-III, Gurgaon - 122 002, Represented by its Grievance Officer.
6. Image Broadcasting India Private Limited, (operator of CVR News), Plot No. 537J, Road No. 82, Co-operative House Building Society, Navanirman Nagar Colony, Jubilee Hills, Hyderabad, Telangana - 500 096, Represented by its authorised officer.

...RESPONDENTS

(Respondents in-do-)

**Counsel for the Petitioner: Sri AVINASH DESAI, counsel representing
SRI M PRANAV**

Petition under Section 151 of C.P.C praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to grant an ad-interim injunction restraining the Respondents, their agents, employees, servants, representatives and successors and anybody claiming through or under them, from further making, creating, releasing, publishing, uploading, telecasting and re-telecasting any news items, videos, images or sound bites, on any platform, including but not limited online video-sharing platform, website, YouTube channel, social media account or the internet or to any media house, which defame, impute or denigrate the Petitioner or project it in bad light, including any content carrying the same or substantially similar imputations as those particularised in the Schedule annexed to the plaint and the I.A. 2997 of 2026, pending disposal of CRP No 2316 of 2026, on the file of the High Court ✓

The court while directing issue of notice to the Respondents herein to show cause as to why this application should not be complied with, made the following order.(The receipt of this order will be deemed to be the receipt of notice in the case). ✓

ORDER

The present Interlocutory Application is filed to grant an ad-interim injunction restraining the respondents, their agents, employees, servants, representatives and successors and anybody claiming through or under them, from further making, creating, releasing, publishing, uploading, telecasting or re-telecasting any news items, videos, images or sound bites, on any platform, including but not limited online video sharing platforms, websites, YouTube channels, social media accounts or the internet or to any media houses, which defames, imputes or denigrates the petitioner or projects it in a bad light, including any content carrying the same or substantially similar imputations as those particularised in the Schedule Table 1 annexed to the plaint in O.S. No.1671 of 2026 and the I.A. No.2997 of 2026 in O.S. No.1671 of 2026. ✓

The revision petitioner (plaintiff) filed O.S. No.1671 of 2026 before the learned X Additional District and Sessions Judge, Ranga Reddy District at Rajendra Nagar, under section 26/section 19 read with Order VII Rules 1 and 2 of The Code of Civil Procedure, 1908 ('CPC') seeking the following reliefs: ✓

- (a) Perpetual injunction restraining the defendants, their agents, employees, servants, representatives and successors and anybody claiming through or under them from further making, creating, releasing, publishing, uploading, telecasting or re-telecasting the defamatory news items, videos, images and sound bites identified in Suit Schedule Table 1 i.e., YouTube-DSK D6 News (Interviews 1 & 2) and CVR News video published on YouTube/Facebook and circulated via WhatsApp, (and any other content carrying the same or substantially similar imputations against the plaintiff), on any online video-sharing platform, website, YouTube channel, social media account or the internet, which defames, imputes or denigrates the plaintiff or projects in it bad light;
- (b) Mandatory injunction directing the defendants, their agents, employees, servants, representatives and successors and anybody claiming through or under them, and directing the defendant Nos.3, 4 and 5 as intermediaries, to take down, remove and disable access to the defamatory videos, interviews, articles, images and sound bites identified in Suit Schedule Table 1 which are uploaded/hosted on YouTube, Facebook and WhatsApp and any other platform, and to remove the comments made by third parties pursuant to such content, with liberty to the plaintiff to move the Court for extension of the said relief to any further URL carrying the same or substantially similar content;
- (c) a direction to the defendant Nos.1, 2 and 6 to pay to the plaintiff, jointly and severally, damages in a sum of Rs.1,00,00,000/- for making, publishing and broadcasting the unfounded and defamatory statements against the plaintiff.

Along with the Suit, the petitioner (plaintiff) also filed an application (I.A. No.2997 of 2026), as stated above. It is recorded in the docket order dated 27.07.2026 in I.A. No.2997 of 2026 in O.S. No.1671 of 2026 that the Trial Court has heard the learned counsel for the petitioner, issued urgent Notice and posted the matter to 11.08.2026.

Learned Senior Counsel appearing for the petitioner places documents to show that the defamatory content of the material which is circulated on WhatsApp, YouTube-DSK D6 News (Interviews 1 & 2) and CVR News through video published on YouTube/Facebook.

Senior Counsel submits that the respondent No.1 who along with his wife (former Corporator), was responsible for the alleged defamatory content published on social media platforms. The respondent No.2 (anchor and operator of the YouTube Channel-DSK D6 News) who took the interview of the respondent No.1. Senior Counsel also submits that *vide* Lr. No.B/461/2025 dated 17.07.2025, the Tahsildar, Balapur Mandal, Ranga Reddy District, submitted a factual Report to the Revenue Divisional Officer, Kandukur Division, Ranga Reddy District, with regard to the encroachment of the grave yard land situated in Survey No.10 and Endowment land situated in Survey No.32, both pertaining to Mamidipally Village and the damages caused by the encroachers to the compound wall of the grave yard as well as the temple's compound wall, including the complaint made by the wife of the respondent No.1 with regard to the encroached land of the petitioner.

From the Report dated 17.07.2025, it is made clear that each of the issues raised by the respondent No.1 and his wife were dealt with by the Tahsildar, Balapur Mandal, Ranga Reddy District, and the petitioner was given a clean chit in the Report. The Report also states that the lands in Survey Nos.111 and 122 of Mamidipally Village are patta lands as per revenue records and there is no government interest involved in the Survey Nos.111 and 122 and are covered by a layout and no FTL points are visible on the ground.

The Report further states that as per the revenue records, the land to an extent of Ac.1-00 Gts., Survey No.114 is classified as Government land and on physical verification, a grave yard exists on ground to an extent of more than Ac.1-00 Gts., and it is covered by a compound wall. Hence, the question of encroachment of the grave yard land in Survey No.114 does not arise.

The Report also deals with the NOC issued to the petitioner *vide* letter dated 26.08.2022 by the Superintendent Engineer, I & CAD, Irrigation Circle, Hyderabad, clarifying that Survey No.32 is not effected in Canal area/Feeder Channel or Buffer Zone 2.00 M.W. Area.

Senior Counsel has translated the alleged content published on YouTube-DSK D6 News (Interviews 1 & 2) and CVR News video published on YouTube/Facebook and circulated via WhatsApp, for the benefit of the Court. The images and content published, telecasted and circulated are *prima facie*, defamatory in relation to the petitioner.

Upon hearing the submissions and perusing the material available on record, this Court is of the view that YouTube-DSK D6 News (Interviews 1 & 2) and CVR News video published on YouTube/Facebook and circulated *via* WhatsApp have streamed the alleged defamatory content which cannot monitored or curtailed unless the Court issues an appropriate order barring streaming of such defamatory content.

This Court is of the view that the content published on YouTube-DSK D6 News (Interviews 1 & 2) and CVR News video is defamatory and as such, the respondents should be restrained from further publishing of any defamatory content against the petitioner.

Issue notice, including personal notice, to the respondents.

Pending service of notice to the respondents, there shall be interim direction to the respondents, their agents, employees, servants, representatives and successors and anybody claiming through or under them, from further making, creating, releasing, publishing, uploading, telecasting and re-telecasting any news items, videos, images or sound bites, on any platform, including but not limited online video sharing platforms, websites, YouTube channels, social media accounts or the internet or to any media houses, which defames, imputes or denigrates the petitioner or projects it in a bad light, or any content similar to

those particularised in the Schedule Table 1, annexed namely YouTube-DSK D6 News (Interviews 1 & 2) and CVR News video published on YouTube/Facebook.

The interim direction shall remain in force till the respondents present their case or till further orders, whichever is later.

Proof of service to be filed on the next date.

SD/- P.C. SULEKHA DEVI
ASSISTANT REGISTRAR

//TRUE COPY//


SECTION OFFICER

To,

1. The Xth Additional District and Sessions Judge, Ranga Reddy District at Rajendranagar.
2. Mr. Maddi Rajashekar Reddy, S/o. Sudharshan Reddy, Aged major, Occ Not known to the Petitioner, R/o. Plot No. 113, Government Press Colony, Champapet, Ranga Reddy District, Telangana - 500 079[By SPAD]
3. Mr. Doddi Srinivas Kurma, S/ o. not known to the Petitioner, Aged major, Occ Anchor and operator of the YouTube Channel - DSK D6 News, R/o. not known to the Petitioner. Email dsknewstelugu@gmail.com Mobile 9849127622 and 9640870290[By SPAD]
4. Resident Grievance Officer for YouTube,Google LLC, (operator of the YouTube platform), Indian office at Unit No. 26, The Executive Centre Level 8, DLF Centre, Sansad Marg, Connaught Place, New Delhi - 110 001, Email support-in@google.com[By SPAD]
5. India Grievance Officer, Meta Platforms, Inc., a company incorporated in the United States of America, (operator of the Facebook platform), Email FBGOIndia@fb.com.[By SPAD]
6. Grievance Officer, WhatsApp LLC, Unit B8 and B10, The Executive Centre, Level 18, DLF Cyber City, Building No. 5, Tower-A, Phase-III, Gurgaon - 122 002,.[By SPAD]
7. Authorised officer, Image Broadcasting India Private Limited, (operator of CVR News), Plot No. 537J, Road No. 82, Co-operative House Building Society, Navanirman Nagar Colony, Jubilee Hills, Hyderabad, Telangana - 500 096.[By SPAD]
8. One CC to Sri. M PRANAV Advocate [OPUC]
9. One spare copy

HIGH COURT

MB, J

DATED: 31-07-2026

ORDER

**I.A.No. 2 OF 2026
IN
CRP NO: 2316 OF 2026**

DIRECTION

